Constitution of National Regulatory Council

†1162. SHRI RAVI SHANKAR PRASAD: SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is experiencing the need to regulate the information and broadcasting mechanism of the country;

(b) if so, Government's reaction thereto;

(c) whether Government proposes for constituting a new independent National Regulatory Council at the national level; and

(d) if so, whether the new guidelines have been prepared for the functioning of council and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (d) Yes Sir, the Ministry has been attempting to build a consensus on the setting up of an independent Broadcast Authority. In this context, a draft of the Broadcasting Services Regulation Bill, 2007 was posted on this Ministry's website www.mib.nic.in which *inter-alia* provides terms of reference, objectives, functions, powers and composition of the proposed Broadcasting Services Regulatory Authority. A Task force has been constituted under the Chairmanship of Secretary, Ministry of Information and Broadcasting on 27th November, 2009 to hold wide ranging consultations with stakeholders to understand their perspective on the need, scope, jurisdiction, organizational structure, powers and functions of an independent Broadcast Regulator and the issues relating to regulation of content and furnish its recommendations to the Government. The report of the Task force is awaited.

Duration of advertisements

1163. SHRIMATI SHOBHANA BHARTIA: DR. T. SUBBARAMI REDDY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that as per rule 7(ii) of the Cable Television Network Rules 1994, no programme shall carry advertisements exceeding twelve minutes per hour;

(b) whether this rule also applies to sports and news channels;

[†]Original notice of the question was received in Hindi.